

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CP 42/95 in : Date of order 25.5.95  
OA 371/92

Sunil Kumar Chaurasia : Petitioner

v/s

Shri R.K. Thakkar & Others: Respondents

Mr. D.P. Gurg : Counsel for the petitioner

Mr. M. Rafiq : Counsel for the respondents.

CO RAM

Hon'ble Mr. Gopal Krishna, Vice-Chairman.

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN.

Petitioner Sunil Kumar Chaurasia has filed this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1995, stating therein that despite lapse of more than three months, the directions issued by the Tribunal in OA no. 371/92 on 18.10.94 have not been complied with by the respondents. It is urged that the respondents have committed contempt of court and they are liable for punishment. The learned counsel for the respondents has produced an order dated 7.3.95, which shows that in order to implement the directions issued in the aforesaid OA, the petitioner has been engaged as a full time labour w.e.f. 17.3.95 in accordance with the provisions of the scheme conveyed by the Department of Telecommunications, New Delhi, No. 269-10/89-STN dated 07.11.89 read with the Department of Telecommunications, New Delhi, No. 269-10-89 dated 17.12.90. The petitioner has also been conferred with temporary status w.e.f. 17.3.95 under the scheme entitling him to all the benefits available under the <sup>Tribunal</sup> ~~Casual Labour~~ (grant of <sup>JAIPUR</sup> ~~regularisation~~) <sup>is</sup> Scheme, 1989, from the date of conferring temporary status on him. In such a situation, we find that there was no ~~no~~ disobedience, much less wilful disobedience on the part of the respondents in

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implementing the directions of the Tribunal. If at all the petitioner is still aggrieved, he may file a fresh OA. The Contempt Petition stands dismissed. Notices issued are hereby discharged.

(V)  
(O.P. SHARMA)  
NUMBER (A)

Gopalkrishna  
(GOPAL KRISHNA)  
VICE-CHAIRMAN

AHQ.